

CENTRAL ADMINISTRATIVE TRIBUNAL  
GULESTAN BUILDING NO.6, PRESCOT RD., 4th FLOOR.,  
BOMBAY - 400 001.

ORIGINAL APPLICATION NO. 24/96.

DATED THE 29th DAY OF JANUARY, 1996.

CORAM: Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M.R. Kolhatkar, Member (A).

C.N.Bhandari ... Applicant.  
(Advocate by Shri Uttam Parmar

v/s.

Union of India & another ... Respondents.

ORAL  
X ORDER X

X Per Shri B.S. Hegde, Member (J) X

He draws our attention to the prayer made in the OA seeking quashing of order dated 28/4/93 wherein the respondents terminated the service of the Applicant with effect from 21/4/93.

Earlier the applicant had filed OA No.723/93 and this Tribunal had disposed of the same vide order dated 20/8/93 stating that the applicant had not exhausted all the departmental remedies which were available to him against the order dated 28/4/93 and that period of 45 days for filing an appeal is also over. The Tribunal however directed the applicant to file an appeal against the impugned order within a period of 30 days from today, the respondents should waive the objection regarding the delay in filing an appeal and decide the same.

He states that pursuant to the direction of the Tribunal he made an appeal to the competent authority vide letter dated 16/9/93, to which there is no response from the respondents till date.

Again in this OA, he seeks very same relief. In the circumstances, the respondents had not carried out the order of the Tribunal, so far, accordingly we hereby direct the respondents to dispose of the pending appeal with/a period of two months from the date of receipt of this order by passing a speaking order.

O.A. is disposed of in the light of the above.



(P.P. SRIVASTAVA)  
M(A)



(B.S. HEGDE)  
M(J)

abp.